

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 149/GT/2018

Subject : Approval of tariff of PARE Hydro Electric Power Plant for the period from COD to 31.03.2019

Petitioner : NEEPCO

Respondent : Assam Power Distribution Company Ltd & 7 Others

Date of hearing : 6.2.2019

Coram : Shri P.K.Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Ms. Ranjitha Ramachandran, Advocate, NEEPCO
Ms. Tanya Sareen, Advocate, NEEPCO
Ms. Debjani Dey, NEEPCO
Ms. Elizabeth Pyrisot, NEEPCO

Record of Proceedings

The Petitioner has filed this Petition for approval of tariff of PARE Hydro Electric Power Plant (PHEP) (2 X 55 = 110 MW) for the period from COD to 31.3.2019 under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

2. During the hearing, the learned counsel for the Petitioner submitted that the instant Petition was filed on the basis of anticipated COD and the actual COD was achieved on 28.5.2018. She requested six weeks time to file all the revised tariff forms. She also requested that as per the decision in the NERPC meeting, the Respondents are being charged tariff @ ₹ 5/ KWH, which may be continued till the determination of tariff by the Commission.
3. None appeared on behalf of the Respondents. The Commission directed the Petitioner to submit, the revised tariff forms as per the actual COD, with an advance copy to the respondents, by 21.3.2019:
4. The respondents shall file their reply, by 2.4.2019 with an advance copy to the Petitioner, who shall file its rejoinder, if any, by 12.4.2019. Pleadings shall be completed by the parties within the due dates mentioned. No extension of time shall be granted.
5. The Commission directed that the current tariff @ ₹ 5/ KWH shall continue till further orders.
6. Next date of hearing will be intimated to the parties in due course of time.

By order of the Commission

**Sd/
(T. Rout)
Chief (Law)**

